

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA UNSTARRED QUESTION NO. 2899**

TO BE ANSWERED ON MONDAY, 21<sup>st</sup> MARCH, 2022/ PHALGUNA 30, 1943 (SAKA)

**Revenue Earned from FERA and MRTP**

**2899. SHRI ASHOK MAHADEORAO NETE:**

Will the Minister of FINANCE be pleased to state:

- (a) the details of revenue earned by the Government from implementation of the Foreign Exchange Regulation Act (FERA), Monopolies and Restrictive Trade Practices (MRTP) Act and other related Acts during the last three years and the current year;
- (b) whether any review has been conducted or is proposed to be conducted in this regard; and
- (c) if so, the details thereof?

**ANSWER  
MINISTER OF STATE FOR FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a) to (c) The Foreign Exchange Regulation Act, 1973 (FERA), and the Monopolies and Restrictive Trade Practices (MRTP) Act, 1969 were repealed with effect from 01.06.2000 and 01.09.2009 respectively.

Penalty recovered under the provisions of Foreign Exchange Regulation Act, 1973 during the last three years and the current year are as under:

	<b>2018-19</b>	<b>2019-20</b>	<b>2020-21</b>	<b>2021-22 (upto 28.02.2022)</b>
Penalty recovered under FERA (Rs. in crore)	1.60	2.97	0.67	0.13

Review of collection of penalty under the provisions of FERA is a continuous process and is conducted at regular interval.